CORRIGENDUM TO DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

TRANSPEK FINANCE LIMITED

Registered Off.: First Floor, ABS Towers, Old Padra Road, Vadodara-390007, Gujarat, India
Tel. No.: (0265) 2341648, 2341649; Fax No.: (0265) 2336908; Email: transpek@yahoo.com

This Corrigendum to Detailed Public Statement ('Corrigendum') is being issued by Intensive Fiscal Services Private Limited (the 'Manager to the Offer') on behalf of Sukruti Infratech Pvt. Ltd (the 'Acquirer') in respect of the Open Offer to the equity shareholders of Transpek Finance Limited (the 'Target Company' or 'TFL') pursuant to and in compliance with Regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide their letter no. CFD/DCR2/OW/15718/2015 dated June 05, 2015 and should be read in conjunction with the Public Announcement filed on January 16, 2015 (Friday) and Detailed Public Statement ('DPS') appeared in The Financial Express (English and Gujarati-All Editions), Jansatta (Hindi-All Editions) and Mumbai Lakshadeep (Marathi-Mumbai Edition) on January 23, 2015 (Friday).

1) The Revised activity schedule of the Target Company is as follows:

Schedule of Activities	Actual		Revised	
	Date	Day	Date	Day
Date of Public Announcement	January 16, 2015	Friday	January 16, 2015	Friday
Date of Detailed Public Statement	January 23, 2015	Friday	January 23, 2015	Friday
Date by which Draft Letter of Offer will be filed with the SEBI	February 02, 2015	Monday	February 02, 2015	Monday
Last date for a Competitive Bid, if any	February 16, 2015	Monday	February 16, 2015	Monday
Date of receipt of the comments on Draft Letter of Offer from SEBI	February 25, 2015	Wednesday	June 05, 2015	Friday
Identified Date	February 27, 2015	Friday	June 09, 2015	Tuesday
Date by which Letter of Offer will be dispatched to the Shareholders	March 09, 2015	Monday	June 16, 2015	Tuesday
Last date for Revising the Offer Price/ Number of Equity Shares	March 10, 2015	Tuesday	June 17, 2015	Wednesday
Last Date of announcement containing reasoned recommendation by committee of independent directors of TFL	March 11, 2015	Wednesday	June 18, 2015	Thursday
Date of Advertisement announcing the schedule of activities for the open offer, status of statutory & other approvals, status of unfulfilled conditions (if any), Procedure for tendering acceptances etc.	March 13, 2015	Friday	June 22, 2015	Monday
Date of opening of the Tendering Period	March 16, 2015	Monday	June 23, 2015	Tuesday
Date of closing of the Tendering Period	March 27, 2015	Friday	July 06, 2015	Monday
Date by which the acceptance/ rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	April 15, 2015	Wednesday	July 20, 2015	Monday
Date of post offer advertisement	April 22, 2015	Wednesday	July 27, 2015	Monday

2) The Original Shareholders will be entitled to receive Applicable Interest.

The relevant definitions are as under:

- **Original Shareholders:** Those registered shareholders (excluding the Acquirer and Sellers) who were holding equity shares as on trigger date i.e. December 01, 2003, March 01, 2005 and November 15, 2011 and continue to hold same equity shares till the date of offering those equity shares in this offer.
- **Applicable Interest:** ₹ 14.46 or ₹ 12.56 or ₹ 4.29 per equity share whichever is applicable payable to original shareholders as defined in para 6.3.2 of the letter of offer for offer triggers on December 01, 2003, March 01, 2005 and November 15, 2011 and interest payable to original shareholders i.e. from December 01, 2003 till July 20, 2015 or March 01, 2005 till July 20, 2015 or November 15, 2011 till July 20, 2015 being assumed the last date of payment at a simple interest rate of 10% per annum (the interest amount is subject to change depending upon the actual date of payment).

3) Escrow Account: The maximum amount of funds required to make payment of consideration of the Offer Price and the Applicable Interest (payable only to Original Shareholders as defined in para 6.3.2 of the Letter of Offer) for the Shares tendered in the Offer (assuming full acceptances) would be ₹ 2,55,04,793/- (Rupees Two Crore Fifty Five Lakhs Four Thousand Seven Hundred Ninety Three only), assuming all Shares are tendered by the Original Shareholders. Initially the Acquirer had opened an Escrow Account under the name and title of "Transpek Finance Limited - Escrow Account - 200999872699" with IndusInd Bank Ltd - Mumbai ("Escrow Bank") and made a deposit of ₹ 30,50,000 (Rupees Thirty Lakhs Fifty Thousand Only) being more than 25% of the total consideration payable in accordance with the SEBI (SAST) Regulations, 2011.

Pursuant to the Offers triggers due to the interse transfer among promoters on December 01, 2003, March 01, 2005 and November 15, 2011 which are the triggering dates and hence the Acquirer is paying interest at a simple interest rate of 10% per annum for the period of the delay, additional amount of ₹ 35,00,000 (Rupees Thirty Five Lakhs Only) in cash was deposited in the Escrow Account, there by the total amount deposited in the escrow account is ₹ 65,50,000 (Rupees Sixty Five Lakhs Fifty Thousand Only) in cash which is more than 25% of total open offer consideration in accordance with Regulation 17 of the Regulations.

4) Statutory and other Approvals: Under Non-Banking Financial Companies (Approval of Acquisition or Transfer of Control) Directions, 2014, issued by Reserve Bank of India under Master Circular No. DNBS (PD) CC No. 397/03.02.001/2014-15 dated July 01, 2014, the Acquirer has received NOC for proposed change in ownership, control, and Management vide letter no. DNBS(AH)No.4476/01.10.347/2014-2015 dated April 20, 2015 from Reserve Bank of India.

All the other terms and conditions remain unchanged.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the fulfillment of his obligations laid down in the Regulations.

A copy of this Corrigendum will also be available at SEBI website at http://www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirer:

intensive

INTENSIVE FISCAL SERVICES PRIVATE LIMITED
Contact Person: Mr. Anand Rawal
914, 9th Floor, Raheja Chambers, Nariman Point, Mumbai-400021, Maharashtra
Tel. No.: 022-2287 0443/44/45; **Fax No.:** 022-2287 0446; **E-mail:** anand@intensivefiscal.com
SEBI Registration No.: INM000011112
CIN: U65920MH1997PTC107272

Date : June 09, 2015
Place: Mumbai